

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. No. 233/2007.

This, the 10th day of August 2007.

Hon'ble Mr. Justice Khem Karan, Vice Chairman.

Rajeev Kumar Niramal, aged about 26 years,
Son of Late Sri Om Prakash,
Resident of Chhota Bazar Police Station
Bakshi Ka Talab, Lucknow.

Applicant.

By Advocate Shri S.K. Yadav.

Versus

1. Union of India through its Secretary,
Agriculture Department,
Government of India, New Delhi.
2. Chairman,
Indian Council of Agriculture Research,
New Delhi.
3. Director,
Indian Institute of Sugar Cane Research,
Dilkusha, Raebareli Road,
Lucknow.
5. Senior Administrative Officer,
Indian Institute of Sugar Cane
Research Dilkusha, Raebareli Road,
Lucknow.

Respondents.

By Advocate Shri K.K. Shukla for Shri G. K. Singh.

Order(Oral

By Hon'ble Mr. Justice Khem Karan, Vice Chairman.

Applicant has prayed that the respondents be directed to give him appointment under dying in harness rules and to release all the consequential service benefits accruing to him on death of his father. He has come with a case that his father late Shri Om Prakash, was in ^{employment} ~~employee~~ of the respondents as Tractor Cleaner

Grade -II and he died on 31.1.2006, while still in service. It is said that on death of his father, he gave one application dated 25.8.2006 (Annexure-4) to the Senior Administrative Officer for compassionate appointment, but he informed vide letter dated 8.2.2007, (Annexure 5) that ~~matter~~^{matter} could be considered only after directions or orders from Indian Institute of Sugarcane Research. In other words, according to him, his case ~~is~~^{for} for appointment is still pending with the respondents and has not been disposed of this way or that way. It is also said that in the same application, applicant had prayed for terminal benefits accruing to the family on death of late Shri Om Prakash but the same has also not been responded.

2. The Tribunal is of the view that there is no point in keeping this O.A. pending here as according to the averments made in the O.A., request^l of the applicant for compassionate appointment as well as for release of the terminal benefits accruing to the family on account of death of late Shri On Prakash, have not been decided this way or that way so it proper course seems to be to dispose of this O.A. with suitable direction to Respondent No. 4 to take an early decision in accordance with rules on the application dated 2.2.2006 (Annexure-2).

3. So the O.A. is finally disposed of at admission stage without calling for any reply from the respondents, with direction to the respondent No. 4 to consider and dispose of applicant's application dated 2.2.2006 copy of which is Annexure 2 in accordance with



rules within a period of 4 months from the date a certified copy of
this order is produced before him. No costs.

John M
Khem Karan
Vice Chairman.

10.8.07

V.